

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

O.A. 974 OF 2024

IN THE MATTER OF:-

Jitendra NishadApplicant

Versus

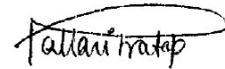
State of U.P. & Others ...Respondents

NDOH: 27.02.2026

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NEW DELHI
DATED: 30.01.2026



PALLAVI PRATAP

Advocate

Counsel for the Respondent No. 10
A-90, LGF South Ex-II New Delhi

Mob: 9999990078

Email: pallavipratap@hotmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

OA. 974 OF 2024

IN THE MATTER OF:-

Jitendra Nishad

....Applicant

Versus

State of U.P. & Others

....Respondents

NDOH: 27.02.2026

**COMPLIANCE REPORT FILED ON BEHLF OF RESPONDENT
No.10 IN COMPLIANCE OF THE ORDER DATED 12.11.2025
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

IT IS MOST RESPECTFULLY SHOWETH;

1. That on 12.11.2025 the Hon'ble Tribunal passed an order whereby it passed specific directions as has been quoted below:

"12. UPPCB and Director, Mining and Geology, Lucknow are directed to inspect the mining lease sites in question and look into the complaints made by the applicant and also the videos, if any, submitted by the applicant and verify status regarding compliance with EC/CTO conditions and environmental norms by respondents no. 09, 10 and 11 respectively within 15 days and submit report in this regard to this Tribunal. In the eventuality of respondents no. 09 and 10 being compliant

with EC/CTO conditions and environmental norms, respondents no. 09 and 10 may be allowed to commence mining. In the eventuality of grant of CTO to respondent no.11 by UPPCB and also compliance of EC/CTO conditions and environmental norms of respondent no.11, respondent no.11 may also be allowed to commence mining.”

2. That as per the order dated 12.11.2025, a inspection of mining areas was conducted and a joint inspection report was filed in which point no.4 stated that plantation norms have not been fully complied with and observations which was made with respect to the area, has been quoted herewith:

“General conditions no. 45 and Specific conditions no. 8&42 of Environmental Clearance Regarding plantation was not being fully complied by project proponent. Approx 120 saplings were found planted near the mining site office, haulage road and weighbridge area.”

3. That in lieu of the said report, more trees have been planted in the area, keeping the due threshold in mind.

4. That the answering respondent shall continue the plantation in accordance with the terms and conditions of the environmental clearance.

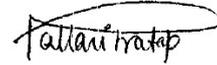
5. That the respondent No. 10 have complied with the due standards and complied with the order dated 12.11.2025.

6. That in lieu of the same may this Hon'ble Tribunal kindly take the present compliance report on record.

PRAYER

WHEREFORE, it is most respectfully prayed that this Hon'ble Tribunal may kindly take the present compliance report on record. Further, pass such orders as it may deem fit and proper in the interest of justice.

NEW DELHI
DATED: 30.01.2026



-
PALLAVI PRATAP
Advocate
Counsel for the Respondent No. 10
A-90, LGF South Ex-II New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION

I.A. NO. OF 2026

IN

ORIGINAL APPLICATION NO. 974 OF 2024

IN THE MATTER OF:

Jitendra Nishad

..... APPLICANT

VERSUS

State of Uttar Pradesh & Others

..... RESPONDENTS

AND IN THE MATTER OF:

Surendra Kumar,
Son of Shivmurthy Bharti,
Resident of Village Berui, Post,
PS line Bazaar, District Jaunpur

.....Applicant/Respondent No. 10

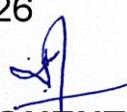
AFFIDAVIT IN SUPPORT OF COMPLIANCE REPORT

I, Surendra Kumar, aged about 53 years, Son of Shri Shiv Murti Bhartiya, Resident of Village Berui, Post Garapur, Allahabad, Uttar Pradesh – 221507, presently at Lucknow, do hereby solemnly affirm and declare as under:-



1. That I am the Respondent No. 10 as such I am conversant with the facts of the case and thus competent to affirm this affidavit.
2. That I have read the contents of the accompanying application including facts in brief, grounds etc. from pages 1 to .6. and have understood the same.
3. That the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.
4. That I have instructed by Advocate and the Application has been prepared by my Advocate on my instructions as stated above.
5. That the Annexures filed herewith are true and correct copies/ English translations of their respective originals.

NOTARY
Verified at Lucknow on 27 day of January 2026


DEPONENT



VERIFICATION

I above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Verified at Lucknow on ^{NOTARY} 27 day of January 2026


DEPONENT



Sworn and Verified
before me

NOORJAHAN
Advocate & Notary
Civil Court Lucknow
Regd-1091/15


I know & Identify the deponent/Execut
who has signed/ put his hand on me

1932

PROOF OF SERVICE 7



Office of pallavi pratap <law.pratapandco@gmail.com>

Service of Compliance Report on behalf of R-9, 10 & 11 in OA 974 of 2024

1 message

Office of pallavi pratap <law.pratapandco@gmail.com>

Fri, Jan 30, 2026 at 9:04 PM

To: msseiaaup@gmail.com, ms@uppcb.in, secy-moef@nic.in, dmail@nic.in, director@dgmup.org, pol.ah@up.gov.in, msqb.cpcb@nic.in

Kindly find attached herewith copy of compliance report filed on behalf of Respondent No. 9, 10 & 11 in OA 974 of 2024 before Hon'ble NGT.

Regards

Office of Pallavi Pratap
Advocate for Respondent No. 9, 10, 11
A-90, LGF, South Extension II,
New Delhi - 110049
Mob. 9999990078

3 attachments **Compliance Report R 11 30 01 2026.pdf**
3273K **Compliance NGT R9 30 01 2026.pdf**
1235K **NGT Compliance Report R10 30 01 2026.pdf**
1237K